GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS LOK SABHA UN-STARRED QUESTION NO. 3020 ANSWERED ON MONDAY, 20th MARCH, 2023 PHALGUNA 29, 1944 (SAKA)

COMPANY DIRECTORS

QUESTION

3020. SHRI S. MUNISWAMY:

Will the Minister of CORPORATE AFFAIRS

कारपोरेट कार्य मंत्री

be pleased to state:

(a) the list of companies listed with the Ministry of Corporate Affairs from the Industrial areas within the Parliamentary constituency of Kolar in Karnataka along with the details of their Directors;

(b) whether there is a scope for appointment of independent Directors or nominated Directors with the existing Public Sector Enterprises like BEML, BGML, DRDO at local level units, if so, the details thereof;

(c) the manner in which the nominated Directors are selected for these Public Sector Enterprises; and

(d) whether the appointment/nomination of independent Directors come under the purview of Ministry of Corporate Affairs or the Department of Public Enterprises and if so, the details thereof?

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

(Rao Inderjit Singh)

(a) As per MCA Portal 931 companies registered under the jurisdiction of Registrar of Companies, Karnataka have their registered office in Kolar District and there are 2515 Directors associated with these companies. Company wise details are available on the MCA website and can be accessed as under:

MCA Website) Parliament Questions & Assurances) others

(b), (c) & (d): The Companies Act, 2013 (Act) provides for appointment of independent directors [IDs] or whole time directors in certain companies incorporated under the Act. The provisions of Section 149(4) of the Companies Act, 2013 read with Rule 4 of the Companies (Appointment and Qualification of Directors) Rules 2014 provide for the appointment of independent directors in companies. As per Section 149(4), every listed public company shall have at least onethird of the total number of directors as Independent Directors and the Central Government vide Rule 4 of the Companies (Appointment and Qualification of Directors) Rules 2014, has prescribed that the following class or classes of companies shall have at least two directors as independent directors:- (i) the public companies having paid-up share capital of ten crore rupees or more; or (ii) the public companies having turnover of one hundred crore rupees or more; or (iii) the public companies which have, in aggregate, outstanding loans, debentures and deposits, exceeding fifty crore rupees.

The Department of Public Enterprises (DPE) has informed that as per extant DoPT (ACC) guidelines, the proposals for appointment of nonofficial Directors on the Boards of CPSEs are initiated by the concerned administrative Ministry which submits a panel of names to **DPE** with the approval of their Minister-in-Charge. **DPE** places such and conveys the proposals before the Search Committee of Search Committee recommendations to the concerned administrative Ministry which appoints the non-official Directors after completing due formalities in this regard and after obtaining the approval of competent authority.

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